

Serial No. of Order	Date of Order	Order with Signature
3	20.5.96	<p>Heard Shri S. Mishra, learned counsel for the petitioner and Shri Ashok Mohanty, learned Senior Standing Counsel appearing for the respondents.</p> <p>The applicant No. 2 has sought for a compassionate appointment on the death of his brother after the death of his father. There was some dispute about the eligibility and claim was initially rejected and the decision of the Circle Relaxation Committee communicated to Respondent 3 at Annexure-4 dated 6.6.1995. Subsequently, as per para-4 of the counter-affidavit, it is stated that the scope of compassionate appointment has been enlarged to the dependant brother/sister of the deceased Government servant, and therefore, the case of the applicant will be put up for consideration before the next Circle Relaxation Committee Meeting. Shri Mishra, submits that the consideration of the C.R.C. meeting will be awaited. But a direction should be given that this be convened as early as possible. This petition is disposed of with a direction that the applicant's case for compassionate appointment be placed before the C.R.C. meeting within a period of three months from the date of receipt of this order. The application is disposed of accordingly. No costs.</p> <p><i>Manohar</i> MEMBER (ADMINISTRATIVE)</p>